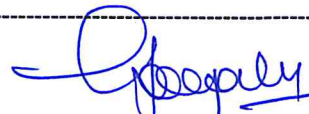


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 19.09.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.100/ 2017	-	For Clarification	621A (220)	Pune-Embassy Projects Pvt. Ltd., Vs ROC, Karnataka

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	THIRUPAL HORIGE PCS 9448384064	Petitioner/ Applicants	

PCS for petitioner is present. The matter is listed today for clarification. PCS is informed how this Tribunal can dispose of this petition under Section 441 of Companies Act, 2013 when punishment prescribed for violation of Section 220 of Companies Act, 1956 corresponding to Section 137 of Companies Act, 2013 is punishable with imprisonment or with fine or with both.

List it on 25.09.2017.


MEMBER (J)


MEMBER (T)